

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 760**

TO BE ANSWERED ON THE 25TH JULY, 2023/ SRAVANA 3, 1945 (SAKA)

UNRESOLVED ISSUES BETWEEN ANDHRA PRADESH AND TELANGANA

**760. SHRI Y.S. AVINASH REDDY:
SHRI KOMATI REDDY VENKAT REDDY:
SHRI MANNE SRINIVAS REDDY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has convened crucial meetings of officials of Telangana and Andhra Pradesh and the Union Ministries including at the CM/ Secretary-level to discuss unresolved issues between the two States under the Andhra Pradesh Reorganisation Act since 2014 to till date;

(b) if so, the details and outcome thereof along with pending issues identified, department-wise and the details of losses suffered by each State-department till date along with interests collected/imposed from such delayed reasons and the number of institutions/offices closed post bifurcation and the reasons therefor; and

(c) if not, the time by which such meetings will be organized to solve all pending bifurcation issues and timeframe fixed for each project to complete the division of bifurcation issues?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Andhra Pradesh Reorganisation (APR) Act, 2014 from time to time with Ministries/Departments concerned as well as representatives of

Government of Andhra Pradesh and Government of Telangana. So far, 31 such review meetings have been held.

A large number of provisions of APR Act, 2014 have been implemented and the remaining provisions of the Act are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.

The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.
